Published in Part II Section 3 Sub-section (i) of the Gazette of India,
dated 26th December 1961

Government of India
Ministry of Scientific Research & Cultural Affairs

New Delhi: dated the 26th December, 1961
Dated the 5th Pausa 1883 (Saka)

NOTIFICATION

G.Sr.………..in exercise of the powers conferred by section 27 of the
consultation with the Salar Jung Museum Board, hereby makes the following
rules namely:-

1. Short title and commencement

    (1) These Rules may be called the Salar Jung Museum Rules, 1961

    (2) They shall come into force at once

2. Definition

    In these rules, “Act” means the Salar Jung Museum Act, 1961 (26 of 1961)

3. Term of office of nominated members

    (1) The term of office of a member of the Board nominated under section 5 of the Act shall be
        five years from the date on which the nomination is notified by the Central
        Government in the Official Gazette

        1a) A casual vacancy in the Board shall be filled by
            nomination and the person nominated to fill the
            vacancy shall hold office only for the reminder
            of the term for which the member whose place
            be takes was nominated

        2 A nominated member whose term of office has
            expired shall be eligible for re-nomination

4. Disqualification for membership

    A person shall not be eligible for nomination as
    a member of the Board if he is of unsound
    mind and stands so declared by a competent
    court or is an undischarged insolvent

    5 A nominated member shall cease to hold office
        as such

        a) If he becomes of unsound mind and stands so
            declared by a competent court, or

1. Inserted vide Part II section (3) sub-section (i) of Gazette of India, dated 7th August 1965
b) If he is an undischarged insolvent, or,

c) If, without permission of the Chairman he is absent from four consecutive meetings of the Board, or

d) If he leaves India without the intention of returning.

Filling of Casual vacancies

Any casual vacancy in the office of a nominated members shall be filled by a member duly nominated by the Central Government or as the case may be, the State Government.

Travelling and other allowances

1) A member of the Board other than the Chairman shall be entitled to travel and daily allowances in respect of his journey to attend the meeting of the Board (or connection with the affairs of the museum) in accordance with the provisions of the following sub-rules.

2) A member of the Board who is a Government employee shall be entitled to travelling allowance and daily allowance at the rate admissible to him from the source from which he draws his salary.

3) A non-official member of the Board shall be entitled to travelling allowance in respect of his Journeys to attend meetings of the Board (or in connection with the affairs of the Museum) from his usual place of residence to the place or meeting at the following rates namely:-

2. Inserted vide Part II Section (3) sub-section (i) of Gazette of India, dated 20-09-1969 (GSR 2246)
In respect of journeys by air, actual fare paid plus one-fifth of the standard air fare limited to a maximum of Rs. 10/- for each journey, provided that if more than one air journey (including the return journey) are performed within 24 hours, the total entitlement to incidental allowance for all the journeys shall be restricted to Rs. 10/- or one daily allowance at the highest rates admissible to Central Government Servants of the first Grade for ordinary localities under the Supplementary Rules which ever is more.

In respect of journeys by rail, actual railway fare excluding air conditioned fare plus (mileage allowance at the rate admissible to a Government servant of the first grade) provided that the journey may be undertaken by air conditioned accommodation in accordance with the instructions issued by the Central Government from time to time.

In respect of journeys by road, mileage allowance at the rate admissible allowance at the rate admissible to a Government servant of the first grade; Provided that where a member is resident at the place of the meeting he shall be entitled only to the actual cost of conveyance hire subject to a maximum of Rs.20 per day.

3. Inserted vide Part II Section 3 Sub-section (i) of Gazette of India dated..
4. Substituted vide Part II Section (3) sub-section (i) of Gazette of India, dated 20-09-1969 (GSR 2246)
5. Inserted
8. Substituted vide notification No.F.10-1/80CH.5Dt.18th April 1981, Govt. of India, Dept of Culture.
8. Daily allowance shall also be admissible to a non-official member at the rate of Rs.50/- per day for each day of meeting and for one day previous to the commencement of the meeting and one day following the close of the meeting.

Provided that if the member arrives in the afternoon of the day previous to the commencement of the meeting or leaves in the forenoon of the day following the close of the meeting, he shall be entitled only to half daily allowance for that day.

A) The rate of travelling allowance and daily allowance to non official members of the Board for all journeys connected with the affairs of the museum shall be the same as for attending the meetings of the Board.

Provided that such journeys by non official members shall be undertaken only with the previous approval of the Chairman,

The non official member may be paid advance travelling allowance equivalent to the actual railway or standard air fare from the usual place of residence to the place of meeting and back subject to the adjustment on completion of the journey or on 31st March whichever is earlier.

Contracts

1. All contracts entered into by the Board shall be authorized by a resolution of the Board.

2. Every contract entered into by the Board shall be in writing and shall be executed on behalf of the Board by the Chairman or any member authorized by the Board in this behalf and shall be sealed with the common seal of the Board.

Provided that the Board may, by order, direct that such contracts may be executed on behalf of the Board also by the Director of the Museum.

The common seal of the Board shall be kept in safe custody by the Chairman or any other member of the Board or Officer of the Museum authorized by the Board in this behalf.
Levy of fees  9

Fees shall be charged for admission to the museum as follows:

(a) General Admission Rs. 20.00
    Rs.500/- for each foreigner
    Children upto 18 years free entry

(b) During Museum Week Celebrations:
    Members of the General public shall be allowed 50% concession (i.e. Rs10/-)

(c) During Children’s Day Celebrations:
    School children between the age 5 and 12 years visiting in batches under the guidance of a teacher and such teacher shall be allowed entrance free of charge during the week commencing from the 14th November every year.

2. Rule 9 (Sub Rule 2) amendment notification No. F.252/63-c2, dated 10th July 1963
6. Rule 9 (amendment) re-numbering Sub Rule (1) F.6-22/70 CA.1.5, Dt.8th Feb 1971
7. Rule 9(1) substitution of clause (a) F.6-74/71 CA-1(5), Dt.5th Feb 1973
8. Rule 9 Sub Rule(1) F.10-1/80 CH.5, Dt.18th April 1981
9. Substitution Rule 9 F.15.5/93-94, Dt.24-6-94
10. Rule 9 (incorporation) F.15-2/97 MI, Dt.2nd April 97
12. Rule 9 (amendment) F.15-2/97 MI Dt.10.4.2000
(C) The teachers/lecturers accompanying the students who are specially invited by the museum authorities either for gallery talks or for other purpose shall be allowed free entry.

6. No admission fee shall be charged from the following categories of persons, namely:-

i. The President, Vice-President, the Prime Minister of India, the Ministers and Deputy Ministers of the Central Government and their families and parties.

ii. The Governors, Chief Ministers and Ministers of various States and their families and parties.

iii. Their Excellencies, the Ambassadors and High Commissioners of various countries and parties.

iv. His Exalted Highness, the Nizam

v. The Members of the family of late Salar Jung

vi. The members of the Salar Jung Museum Board and the Members of various Committees associated with it

vii. Directors and Curators of various Museums in India and abroad

viii. Workers engaged within the museum hours for the performance of any specific duty relating to the building or its fixtures

ix. Guests of the Museum or experts including scholars invited by the museum

x. Six members of the families of the employees of the Salar Jung Museum during the course of the year

xi. Members of Commissions of All India nature.

xii. Handicapped persons of all categories along with one person accompany such handicapped visitors.

6. Notification no.F.6-22/70 CAI-5, Dt.8th Feb 1971 (Sl.No.(i) to xi)
xiii. Visitors who are accredited as members of International Committee of Museums (ICOM) on producing valid identity card.

xiv. Press people visiting gallery on invitation or for covering articles for press in connection with art and culture activities and exhibitions.

xv. Foreign delegates who visit Museum in connection with exchange of cultural activities.

xvi. General public on invitation for inauguration of exhibitions and other events.

xvii. Persons of armed forces in uniform including paramilitary forces.

All museums will charge an amount of Rs.1,000/- per image for providing images to researchers, publishers after checking the requirement, at the discretion of the museum Director. Undertaking to be taken from the concerned for single time usageCourtesy to the Museum concerned to be acknowledged in the publication.

Two complimentary copies of the publication to be provided to the institution for their records.

Budget Returns and Statements 10

The Board shall submit to the Central Government copies of the budget, reports, statements and other returns in such number and on such dates as specified below namely:-

(a) Three copies of the budget for the next financial year together with a statement showing the sums which would be required from the Central Government during the next financial year and the revised estimate for the current financial year on or before the first August,

(b) Quarterly statements for each quarter ending

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Notification No.15-9/97.MI, Dt.2nd April 1997
with March, June, September and December of each year showing the actual income and expenditure during the quarter, on or before the 10th the month following the close of the quarter.

(c.) Ten copies of Annual Report, on or before the first October, of the year following the one to which it relates.

(d) Four copies of the accounts as certified by the Comptroller and Auditor General of India or any other person appointed by him, on or before the first October of the year following the end to which it relates.

(e) Ten copies of any report of survey prepared by the Board in connection with the affairs of the Board, within two months of the preparation of such report or survey.

(f) Twenty-five copies of journals, publications, periodicals and catalogues published by the Board for distribution to museum or for use by departments of Government within two months of each publication.

Sd/-
(V.P. AGNIHOTRI)
(Under Secretary)

//True copy//

Incorporation / Substitution / Amendment to the SJM rules 1961

i. Rule 8 - July 1963
ii. Rule 9 - July 1963
iii. Rule 8(1) - Dec 1963
iv. Rule 3(1) (a) - Aug 1965
v. Rule 7(1) - Sept 1969
vi. Rule 9 - Feb 1971
vii. Rule 9(1) - Feb 1973
viii. Rule 9 (1) (a) - Apr 1981
ix. Rule 9 - June 1994
x. Rule 9(l.xii) - Apr 1997
xi. Rule 9(1) - July 1998
xii. Rule 9 - Apr 2000
xiii. Rule 9 - Aug 2015
Transfer of possession of property

4 Where, in pursuance of the powers conferred on the Board by Sub-section (2) of section 16, it is proposed to deliver possession of any article contained in any collection vested in it by way of presentation to any other museum or by way of sale or exchange to any other person for a period exceeding one year, it shall be necessary to place the matter before the Board and to obtain the consent of at least nine members of the Board for such delivery of possession.

Custody and administration of collections in the museum

(i) The Board shall not accept any articles or things as gift or on loan unless it is satisfied that such articles or things are worthy of display in the museum.

(ii) At the time Acceptance of any article or thing for display in the museum whether by way of loan or a gift the Board shall keep a record in writing as to the nature and condition of the articles or things so received.

(iii) It shall be in the discretion of the Board whether or not to display any such article or thing or to display is subject to such reservation as the Board may deem fit.

(iv) The Board shall not be responsible for any damage done to such article or things in the normal course or due to some unforeseen happening (like fire, war etc). and for that matter no claim for damage/compensation will lie.